

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

S.M. HASEEB & ORS.

Respondent(s)

WITH

SLP(C) No. 19629/2016 (XI)

SLP(C) No. 9889/2015 (XI)

SLP(C) No. 9686/2015 (XI)

Date : 09-01-2018 These petitions were called on for hearing today.

For Petitioner(s)

Ms. Shruti Srivastava, Adv.
Mr. Vijay Pal, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s)

Mr. Vikas Singh Jangra, AOR

Mr. Kiran Kumar Jaipurkar, AOR

Mr. Pradeep Kumar Yadav, Adv.
Mr. Sanjeev Malhotra, AOR

Mr. Jetendra, Adv.
Mr. S. S. Dharma Teja, AOR

Mr. Rituvendra Singh, Adv.
Mr. Abhinav Shrivastava, Ad.
Mr. Harmeet Ruprah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 19629/2016

The office report indicates that service of notice is complete on the all the respondents but no one has entered appearance on their behalf.

However, Mr. Rituvendra Singh, Ld. Advocate has appeared on behalf of the respondent Nos. 1,4,6,7,17 to 19. He seeks and is given two weeks time to file the vakalatnama and four weeks time to file the counter affidavit.

SLP(C) No. 9351/2015

Service of notice is complete on the respondent Nos. 2, 3, 4 and 5 to 8 but no one has entered appearance on their behalf.

As per postal tracking report notices issued to the respondent Nos. 1 and 9 have been received back with postal remarks "Recipient not come to receive". Hence, learned counsel for the petitioners shall within a period of four weeks file the fresh particulars of the said respondents and he shall also take fresh steps for the service of notice to them within the same period.

SLP(C) No. 9889/2015

Ld. Counsel for the respondent No.1 has failed to file the counter affidavit within the period stipulated under the rules.

Service of notice is complete on the respondent Nos. 3,7,8,9 and 14 to 16 but no one has entered appearance on their behalf.

Respondent No.10 is reported to be dead. Learned counsel for the petitioners shall within a period of four weeks, as last chance file an application for substitution to bring on record his Lrs.

As per postal tracking report notices issued to the respondent Nos. 6,11,12 and 13 have been received back with postal remarks "Recipient not residing and recipient not come to receive". Hence, learned counsel for the petitioners shall within a period of

four weeks, as last chance file the fresh particulars of the said respondents and he shall also take fresh steps for the service of notice to them within the same period.

SLP(C) No. 9686/2015

Ld. Counsel for the respondent Nos.1 and 5 have failed to file the counter affidavit within the period stipulated under the rules.

Service of notice is complete on the respondent Nos. 2 to 4, 6 to 11, 14 and 15 but no one has entered appearance on their behalf.

As per postal tracking report notices issued to the respondent Nos. 12,13 and 16 have been received back with postal remarks "Recipient not residing". Hence, learned counsel for the petitioners shall within a period of four weeks, as last chance file the fresh particulars of the said respondents and he shall also take fresh steps for the service of notice to them within the same period.

SANJAY PARIHAR
Registrar

MG